

**COURT-II**

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**Appeal No. 207 of 2013**

**Dated : 30<sup>th</sup> May, 2014**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of:**

**M/s Rana Sugars Ltd. ... Appellant(s)  
Versus  
Punjab State Electricity Regulatory  
Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Vihal Gupta

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Ms. Swapna Seshadri for R-3

**ORDER**

We have heard the learned counsel for the Respondent No.3. She has already filed the written submission in the matter.

The learned counsel for the Appellant is directed to file his written submission in the matter by 10.6.2014 after serving copy on the other side.

Post the matter for **Reporting Compliance** on **30<sup>th</sup> June, 2014.**

**(Justice Surendra Kumar)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**